State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 578 proposals out of which 367 SEZs have been notified. A total of 122 SEZs are already exporting.

(c) and (d) Setting of SEZ unit and its functioning is regulated as per the provisions of SEZ Act 2005 and rules framed thereunder. The Approval Committees under the Development Commissioners constituted for each Zone, which comprise representatives from Customs, Incometax, State Governments etc. have been directed to monitor the performance of the SEZ Units. This includes scrutiny of Annual Performance Report (APR), Quarterly Performance Report (QPR) and details of rent recovery. Failure to meet the requirements of the scheme or any violation attracts action under Foreign Trade (Development and Regulation) Act, 1992.

FTA with European Union

164. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the country is likely to sign the Free Trade Agreement (FTA) with European Union (EU) by the end of this year; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MAHADAVRAO SCINDIA): (a) and (b) India is negotiating a Broad-based Trade and Investment Agreement (BTIA) with the European Union (EU). While India is committed for an early and balanced outcome of the negotiations and as negotiations are an ongoing process, it is not possible to indicate a timeline for conclusion of the negotiations.

Expansion of trade with Commonwealth Countries

- 165. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is aiming to expand the trade with Commonwealth nations after successful completion of Commonwealth Games;
 - (b) if so, the details in this regard; and
- (c) the estimated trade in terms of dollars between the Commonwealth nations and India and SAARC countries and India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MAHADAVRAO SCINDIA): (a) and (b) Expansion of trade with all countries is an ongoing process and an important objective of the Government. There is no aim towards expansion of trade specifically among Commonwealth nations though the Commonwealth is an important forum for discussion, among others, of trade related issues.

(c) During 2007-08, 2008-09 and 2009-10 India's trade with SAARC countries was USD 11.76 billion, USD 10.39 billion and USD 10.05 billion respectively.

During the same period India's trade with Commonwealth nations was USD 79.45 billion, USD 89.60 billion and USD 81.96 billion respectively.

FDI Inflows in the country

166. SHRI PARIMAL NATHWANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the Foreign Direct Investment (FDI) inflows in the country during last three years;
- (b) how much of the FDI has been allocated to different sectors, State-wise during last three years;
 - (c) whether any special criteria is adopted for allocating FDI to States like Jharkhand;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MAHADAVRAO SCINDIA): (a) and (b) The inflows of Foreign Direct Investment sector-wise, during the last three years, is enclosed as Statement-I (See below). The inflows of Foreign Direct Investment, as reported by the Reserve Bank of India (RBI), Region Office wise, during the last three years, is enclosed as Statement-II (See below). The break-up is as per receipts by the regional offices of the RBI in the country and cannot be fully equated with State-wise inflows, as companies having headquarters in one State may have operations in one or more States.

(c) to (e) No sir. Under the liberalized economic environment, investment decisions of investors are based on macro-economic policy framework, investment climate in the host country, investment policies of the transnational corporations and other commercial considerations.